

In accordance with the settled procedure, comments of the Chief Minister were invited on these allegations. Clarifications were also obtained on some points arising out of the comments received. After examination of the matter, the allegations against the Chief Minister were found to lack substance.

Certain other allegations against the Chief Minister made by a few Members of Parliament were also received. These are being examined in accordance with the settled procedure.

12 hrs

PAPERS LAID ON THE TABLE

REVIEWED AND ANNUAL REPORT OF MINING AND ALLIED MACHINERY CORPORATION LTD., DURGAPUR FOR 1974-75 WITH AUDIT REPORT

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. C. GEORGE): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1974-75.
- (ii) Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-10779/76]

NOTIFICATION RE. GOVERNMENT CONTROL OVER MANAGEMENT OF M/s. BRAITHWAITE AND CO. (INDIA) LTD., CALCUTTA.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): I beg to lay on the Table a copy of Notification No. S.O. 170(E) (Hindi and English versions) published in Gazette of India dated the 5th March, 1976 regarding the continuance of control over the management of Messers Braithwaite and Company (India) Limited, Calcutta, under sub-section (2) of section 18A to the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-10780/76]

TAMIL NADU GENERAL CLAUSES (AMENDMENT) ACT, 1976

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V. A. SEYID MUHAMMAD): I beg to lay on the Table a copy of the Tamil Nadu General Clauses (Amendment) Act, 1976 (Hindi and English versions) (President's Act No 12 of 1976) published in Gazette of India dated the 17th April, 1976, under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976. [Placed in Library. See No. LT-10781/76]

REPORT OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES FOR 1973-74

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1973-74, under article 333(2) of the Constitution. [Placed in Library. See No. LT-10782/76]